

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

Original Application no. **359** of 2025

Amrinder Singh and others

... Applicants

Versus

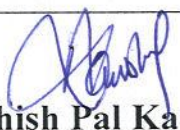
State of Punjab and others

... Respondents

I N D E X

Sr No.	Particulars	Date	Page
1.	Reply by way of affidavit of Kuljit Singh Sarpanch Gram Panchayat Rora, Tehsil Kharar district SAS Nagar Mohali,/ respondent No. 4	08.07.2026	01-10
2.	Annexure R-4/1 (Order)	23.08.2016	11-16
3.	Annexure R-4/2(Level sheet, plan, estimate)	--	17-20
4.	Annexure R-4/3 (Resolution)	12.06.2012	21-22
5.	Power of attorney	08.07.2026	23-24
VERNACULARS			
6.	Annexure R-4/3 (Resolution)	12.06.2012	25-30

Place: Chandigarh
Dated: 8.07.2026


Ashish Pal Kaushal


Advocates

Daljit Singh Virk

P-996/2001

P-754/1985

Counsels for the respondent No. 4

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

Original Application no. **359** of 2025

1. Amrinder Singh son of Avtar Singh aged about 36 years
resident of village Rora, Tehsil Kharar district SAS
Nagar Mohali , Aadhar Card No.. 86666031526 Mobile
No. 6280307118
2. Gurmeet Singh son of Jaswant Singh aged about 58
years resident of village Rora, Tehsil Kharar district
SAS Nagar Mohali , Aadhar Card No.. 832538277675
3. Nirmal Singh son of Hazura Singh aged about 56 years
resident of village Rora, Tehsil Kharar district SAS
Nagar Mohali , Aadhar Card No.. 545243440824
4. Harpreet Singh son of Balbir Singh aged about 47
years, resident of village Rora, Tehsil Kharar district
SAS Nagar Mohali , Aadhar Card No.. 8137 6251 9034
Mobile No. 8437837505

... Petitioners

Versus



1. State of Punjab through its Principal Secretary, Rural
Development and Panchayat Department, Punjab, Civil
Secretariat, Chandigarh
2. Director, Rural Development and Panchayat
Department, Punjab, Civil Secretariat, Chandigarh
3. Deputy Commissioner, SAS Nagar,
4. Gram Panchayat village Rora, Tehsil Kharar district SAS
Nagar Mohali through its Sarpanch

08 JUL 2026

5. Department of Water Resources, Government of Punjab,
Sector-18, Chandigarh

... Respondents

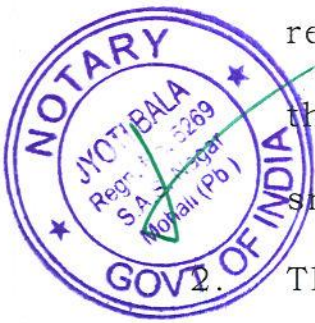
Reply by way of affidavit of Kuljit Singh Sarpanch Gram
Panchayat Rora, Tehsil Kharar district SAS Nagar Mohali,/
respondent No. 4

I, the above named deponent do here by solemnly affirm
and declare as under:-

RESPECTFULLY SHOWETH:-

PRELIMINARY SUBMISSIONS:-

1. That in the present case, the applications are praying
for issuance of directions to the answering respondent
to stop the construction of waste water pipe line for
discharge of untreated water from the village ponds
into Panchayat land adjoining to SYL Canal and
ultimately into SYL Canal wrongly alleging that the
resolution dated 07.01.2025 (A-1) has been passed by
the Gram Panchayat to shift main pond of 8 Kanals to
smaller patch of land measuring 2 Kanals 6 Marlas.



That regarding the matter in question in the present
application, brother of present applicant no.
1 (Amrinder Singh son of Avtar Singh) has filed civil
Suit no. 370 of 2012 titled as "Gurmukh Singh son of
Avtar Singh Versus Gram Panchayat Rora and others"
in the court of Civil Judge (Jr. Divn.), Kharar to
restrain the defendants from throwing overflow water of
village pond into Panchayat land comprising Khasra no.

08 JUL 2026

25//2(2-6) and for mandatory injunction to throw the over flow water of said pond in the land comprised in Khasra no. 59(9-2). The said suit has been dismissed vide order dated 23.08.2016. Copy of the order dated 23.08.2016 is annexed herewith as **ANNEXURE R-4/1**.

3. That Gram Panchayat has passed resolution dated 07.01.2025 (Annexure A-1), whereby it has suggested all the four roads from all sides of village through which disposal of waste water can be done and sent copy of the same to the Block Development and Panchayat Officer Kharar so that Junior Engineer after visiting the spot, can prepare plan for the disposal of overflowing waste water of the village properly.
4. That Junior Engineer of the office of Block Development and Panchayat Officer, Kharar has prepared site plan and estimate of laying pipe line for disposal of overflowing waste water from existing village ponds as per Thapar Institute of Engg. & Technology (TIET Model) in the Panchayat land bearing Khasra No. 13//25/2(2K-6M), wherein Wells and screening chambers are to be constructed for treatment of waste water. The water thus treated with the above said technology has its own value since it can be utilized for purpose of irrigation of adjoining agriculture land and will thus help in saving the natural water. The site plan and estimate prepared by the Junior Engineer are annexed herewith as **ANNEXURE R-4/2**.



08 JUL 2026

5. That it is clear from the above said technical plan prepared by the Junior Engineer that overflowing waste water from the existing village ponds shall be discharged by laying down pipe line in the Wells and screening Chambers to be constructed as per TIET Model in the Panchayat land bearing Khasra No. 13//25/2(2K-6M). The two existing village ponds are shown as blue and new pond to be constructed in Khasra No. 13//25/2(2K-6M) is shown as pink and pipe line for disposal of over flowing waste water from existing village ponds is cross marked in the site plan (Annexure R-4/2) prepared by Junior Engineer.
6. That answering respondent has received grant from the government to solve the problem of overflowing waste water in the village. Gram Panchayat has already started the work of connecting the existing village ponds by laying down pipe line with the new pond for treatment of waste water as per TIET Model and has laid approximately 300 Mtrs. pipe line. Now Gram Panchayat has to lay down remaining pipe line in about 300 Mtr to complete the work as per technical plan prepared by the junior Engineer.
7. That it is wrongly alleged by the applicants that Gram Panchayat has passed resolution dated 07.01.2025 for construction of waste water pipe line to discharge untreated water into the SYL Canal and to shift the main pond of 8 Kanals to a smaller patch of Panchayat land measuring 2Kanals 6 Marlas.



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08 JUL 2026

8. That the applicants have not come to the court with clean hands and have filed the application with malafide intention to create hindrance in the development work being executed by the Gram Panchayat to solve the problem of overflowing waste water for the convenience of the residents of the village

REPLY ON MERITS:-'

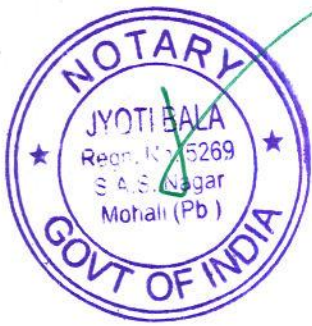
1. That the contents of para No. 1 of the application are correct to extent that the applicants are resident of the address mentioned in the application and Gram Panchayat has passed resolution dated 07.01.2025 (Annexure A-1). Rest of the averments in this para of the application are wrong and denied. The Gram Panchayat has passed resolution dated 07.01.2025 stating all the four sides of the village through which overflowing waste water can be discharged and forwarded the same to the Block Development and Panchayat Officer so that Junior Engineer can prepare plan for proper discharge of waste water. It is wrong and denied that Gram Panchayat is discharging untreated waste water into the SYL Canal.
2. That the contents of para No. 2 of the application are matter of record to the extent that applicants have filed representation to the authorities. Rest of the averments of this para are wrong and denied. There is no infringement of fundamental rights of the applicants and there is no threat to environment and



08 JUL 2026

ground water quality. Reply given in the preliminary objections maybe read as reply to this para also.

3. That the contents of para No. 3 of the application are wrong and denied. The alternative remedy is available to the applicants by filing petition under section 199 of Punjab Panchayati Raj Act, 1994 before the Director, Rural Development and Panchayat Department, Punjab for cancellation of Gram Panchayat resolution dated 07.01.2025 (A-1).
4. That the contents of para No. 4 of the application are wrong and denied. The present application is time barred. In the year 2012, Block Development and Panchayat Officer Kharar and Sub Divisional Magistrate, Kharar visited village Rora to find out way to solve the problem of overflowing waste water. The residents of the village and Gram Panchayat suggested that by laying pipe line the water can be discharged in the Panchayat land near SYL Canal and Sub Divisional Magistrate, Kharar gave consent to this proposal of the Gram Panchayat. In this regard Gram Panchayat has passed resolution dated 01.06.2012. The brother of the applicant no. 1 (Amrinder Singh son of Avtar Singh) has filed Civil suit no. 370/2012 dated 12.06.2012 titled as "Gurmukh Singh son of Avtar Singh Versus Gram Panchayat Rora". The said suit was dismissed vide order dated 23.06.2012. The present application regarding the same mater is



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08 JUL 2026

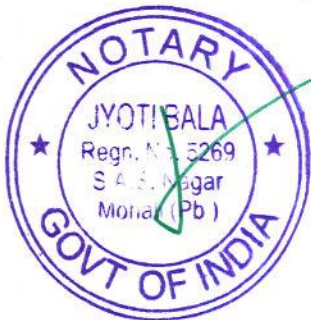
hopelessly time barred. Copy of resolution dated 01.06.2012 is annexed herewith as **ANNEXURE R-4/3**.

5. That averments in para No. 5 of the application regarding contents of resolution dated 07.01.2025 are wrong and denied. The resolution dated 07.01.2025 is not to shift the existing pond of 8 Kanals to smaller patch of land measuring 2 Kanals 06Marlas. Further resolution dated 07.01.2025 is not to discharge untreated waste water in SYL Canal. All other averments in this para are matter of record.

6(i) That the contents of para No. 6(i) are wrong and denied to the extent that Gram Panchayat is seeking to divert untreated waste water into SYL Canal. The Gram Panchayat is to construct wells and screening chambers for treatment of overflowing waste water and to use it for the irrigation of adjoining agricultural land. Hence there is no violation of Water (Prevention and control of pollution) Act, 1974.

6(ii) That the contents of para No. 6(ii) are wrong and denied. The reply given in the above said paras may be read as reply to this para also.

6(iii) That the contents of para No. 6(iii) are wrong and denied. Two ponds are existing in the village having about 1200 – 1300 population. There is no threat to environment because the Gram Panchayat is making arrangements to treat over flowing waste water as per TIET Model.



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08 JUL 2026

- 6(iv) That the contents of para No. 6(iv) are wrong and denied. The answering respondents are not shifting any of two existing village ponds. The level of the other Panchayat land bearing Khasra no. 59(9K-2M) is too high from the level of two existing ponds and it cannot be used for putting overflowing waste water of two existing village ponds.
- 6(v) That the contents of para No. 6(v) are wrong and denied. Junior Engineer of the block has prepared technical plan to solve the problem of overflowing waste water of exiting village ponds as per Thapar Technology.
- 6(vi) That the contents of para No. 6(vi) are matter of record. Regarding the same matter, brother of the applicant No.1 has filed Civil suit No. 370 of 2012 which has been dismissed vide order 12.06.2012.
- 6(vii) That the contents of para No. 6(vii) are wrong and denied. The answering respondent is working as per technical plan prepared by the Junior Engineer of the department and thus is not doing any unlawful act.
- 6(viii) That the contents of para No. 6(viii) are matter of record. The Junior Engineer of the block has prepared site plan and estimate for the discharge of 9ullage water of Gram Panchayat Roran and government has released funds for the said purpose. The answering respondent is not relocating any exiting village pond.



08 JUL 2026

- 6(ix) That the contents of para No. 6(ix) are wrong and denied. The Gram Panchayat has done part of the work of laying down the pipe line for disposal of overflowing waste water for treatment as per TIET Model into the Wells and screening chambers and is not causing any damage to the environment.
7. That the contents of para no. 7 of the application are matter of record.
8. That the contents of para no. 8 of the application are matter of record to the extent of order dated 09.04.2025 passed in CWP no. 10535 of 2025 by the Hon'ble Punjab and Haryana High court, Chandigarh. It is worth mentioning that regarding the same matter, brother of the applicant No.1 has filed Civil suit No. 370 of 2012 which has been dismissed vide order 12.06.2012.
- That the contents of para no. 9 of the application are wrong and denied. The present application is false, frivolous, without any merit and hence the applicants are not entitled for any relief.
10. That the contents of para no. 10 of the application are wrong and denied. Gram Panchayat has already completed about half of the work for connecting the existing village ponds by laying down pipe line with the new site for treatment of overflowing waste water as per the TIET Model and has laid approximately



08 JUL 2026

300 Mtrs. Pipe line. The answering respondent shall suffer irreparable loss if the prayer for interim relief is not dismissed.

11. That the contents of para no. 11 of the application needs no reply.
12. That the contents of para no. 12 of the application needs no reply.
13. List of enclosures- As per index.

It is respectfully prayed that the present application is wrong, devoid of any merit and hence may kindly be dismissed with costs, in the interest of justice.

Place: SAS Nagar

Dated:


DEPONENT

VERIFICATION:- Verified that the contents of Para No. 1 to 8 of preliminary objections and para No. 1 to 13 of reply on merit are true and correct to the best of my knowledge and as per official records. No part of it is false and nothing material has been kept concealed therein.

Place: SAS Nagar

Dated:


DEPONENT



Entered in my notarial register as
785 Dated 00 JUL 2026


ATTESTED

Notary, S.A.S. Nagar
Mohali (Pb.)

00 JUL 2026

In the court of Daljeet Kaur, PCS, Civil Judge, Junior Division,

Kharar

CIS Registration No.1269/2013.

Civil Suit No.370.

Date of Institution:12.6.2012.

Date of Decision:23.08.2016.

Gurmukh Singh son of Amar Singh resident of village Rora, Tehsil Kharar,
District Mohali.

.....Plaintiff.

Versus

1. Gram panchayat of village Rora , the Kharar, District Mohali through its Sarpanch Amarjit Kaur.
2. Ravinder Kaur, Panch of Gram Panchayat of village Rora District Mohlai.
3. Bock Development and Panchayat officer, Khrar, Teh. Khrar District Mohali.

.....Defendants.

Suit for permanent injunction restraining the defendant No.1 from throwing the over flow water of gair mumkin pond in the land comprised in kh/kh No.156/180, khasra No.25/2(2-6) and for mandatory injunction directing the defendant No.1 to throw the over flow water of pond in khasra No. 55(2-14) in the property comprised in khasra No.59(9-2) reserve for pond copy of jamabandi is already attached with file, situated within village Rora, District, Mohali.

Present: Ch.Mohinder Singh, Adv.counsel for the plaintiff
Sh.R.S.Saini, Adv.counsel for the defendant No.1.
Defendants No.2 and 3 exparte.

JUDGMENT

1. Plaintiff Gurmukh Singh filed the present suit against defendants seeking decree for permanent injunction and mandatory injunction. 12

2. Briefly stated, case of the plaintiff is that there is a pond in kh/kh No.156/176, khasra No.55(2-14) in which the rainy water as well as waste water falls. Due to over flow of the water, it causes various hardships the villagers as are unable to use the passage. On 9.5.2012 the Additional Deputy Commissioner Development Mohali was issued a letter to install a pulli to get the outlet of water from alleged Toba. There is a small place of land measuring 2K-6M adjoining to Kharar-Sirhind Road which is used by public at large and in case the said area is digged out in the shape of pond even it cannot the help of villagers as well as to general Public and water falls on main road i.e Kharar-Sirhind Road. This Khasra No.25/2 is at a distance of more than one Kilometer and the over flow of said water will cause loss to plaintiff as well as the public and other villagers. The khasra No. 59 is reserved for Gair Mumkin Toba and the area is 9K-2M which is at about a distance of less than one farlong from said toba is put in this land by installing pipes through village phirni, pipes are put in street which abuts to other pond then it is 100 ft and 100 ft ahead to the property 9K-2M which reserves for Gair Mumkin Toba. Defendant No.2 due to party friction is a member of Panchayat and is putting obstruction in installing the pull at point 'F', so, defendant No.2 is arrayed as party so that no obstruction can be made by him. The plaintiff made several requests to the defendants not to

take the law in their own hands but all in vain. Hence, the present suit.

3. The defendant No.1 filed written statement contesting the case on the averments that present suit is not maintainable in the present form plaintiff have not come to the court with clean hands and concealed true and material facts from the court. Plaintiffs are having no locus standi to file the present suit. 18

4. On merits defendant No.1 stated that there is pond in Khasra No. 55(2-6) in which daily used and rainy water is being accumulated and occasionally when there is more rain then it causes inconvenience to people of the village. The site plan submitted by the plaintiff does not depict true situation at the spot, hence same is not admitted as correct. It was a matter between the Panchayat and ADC Mohali, and they are deeply considering the problem of over flow of water of said ponds, the plaintiff has nothing to do with the letter, the Panchayat is the best judge in a matter and manner to deal with the problem of over flow of the water of the pond. It is specifically denied that in case the pond is digged out over said khasra No.25/2(2-6) then there will be some inconvenience to the people as alleged. Before putting the over flow of the water in the alternate site the convenience of the people will be given paramount consideration but plaintiff has no right as Panchayat has got the right to decide the said site under the supervision of higher authorities. It is the answering defendant who will see the grievance of the people of the locality in case in future answering defendant intends to throw the over flow water of the pond in alternative site. Khasra No.25/2 is related to answering defendant, but it is specifically denied that khasra No.25/2 is situated more than 1 kilometer as

alleged. There is another pond in Khasra No.59 having its area 9K-2M but it cannot be sued for putting the over flow of the water of other ponds as its level is too high from the level of other two ponds if it will be done then the problem will go bad to worse and it will cause more serious problems to the people of locality. There is no connivance of answering defendant with defendant No.2, the over flow water of said two ponds will be put into an

adequate and proper site under the supervision of higher authorities, no private person is entitled to construct "pulli" only for his own convenience which is not in the interest of entire village. All other averments were also denied specifically and in the end prayer was made for dismissal of the suit with costs.

5. Plaintiffs filed replication reiterating the averments of the plaint and controverting those of written statement.

6. From the pleadings of the parties, following issues were framed vide order dated 12.7.2016:-

1. Whether the plaintiff is entitled to the relief of permanent injunction as prayed for?OPP
2. Whether the plaintiff is entitled to the decree for mandatory injunction as prayed for?OPP
3. Whether the suit is not maintainable?OPD
4. Whether this court has no jurisdiction to entertain and decide the present case?OPD
5. Relief.
7. In order to prove his case, plaintiff Gurmukh Singh failed to lead any evidence despite availing sufficient number of opportunities. As such, evidence of plaintiff was closed.

8. On the other hand, ld counsel for the defendants suffered a statement that he close the evidence as plaintiff failed to lead any evidence to prove his case. 18

9. I have heard ld.counsel for parties and have gone through the file on the file. My issues wise findings are as under:-

Issues No. 1 & 2:

10. Onus to prove these issues were on the plaintiff. However, plaintiff has failed to lead any iota of evidence in order to prove his case and in support of these issues. Even plaintiff himself not step into the witness box as his own witness despite availing sufficient number of opportunities. It is well settled preposition of law that if a party does not step into the witness box as own witness, adverse inference is to be drawn that what has been stated in the pleadings is infact not correct. As such, adverse inference is also drawn against the plaintiff in this regard. Since the onus to prove these issues was on the plaintiff and no evidence has been lead on record by the plaintiff to prove these issues, as such, these are decided against the plaintiff and in favour of defendants.

Issues No. 3 & 4:

11. Onus to prove these issues were on the defendants. However, these issues were not pressed by the ld counsel for the defendants at the time of arguments. As such, these issues are decided against defendants being not pressed.

Issue No. 5 (Relief):

12. As a sequel of my finding on issues above, suit of the plaintiff is dismissed under order 17 rule 3 CPC. Decree sheet be prepared and File

Gurmukh Singh Vs Gram Panchayat

be consigned to the Judicial Record Room, Kharar after due compliance in all aspects.

18

Pronounced

Dated: 23.08.2016.

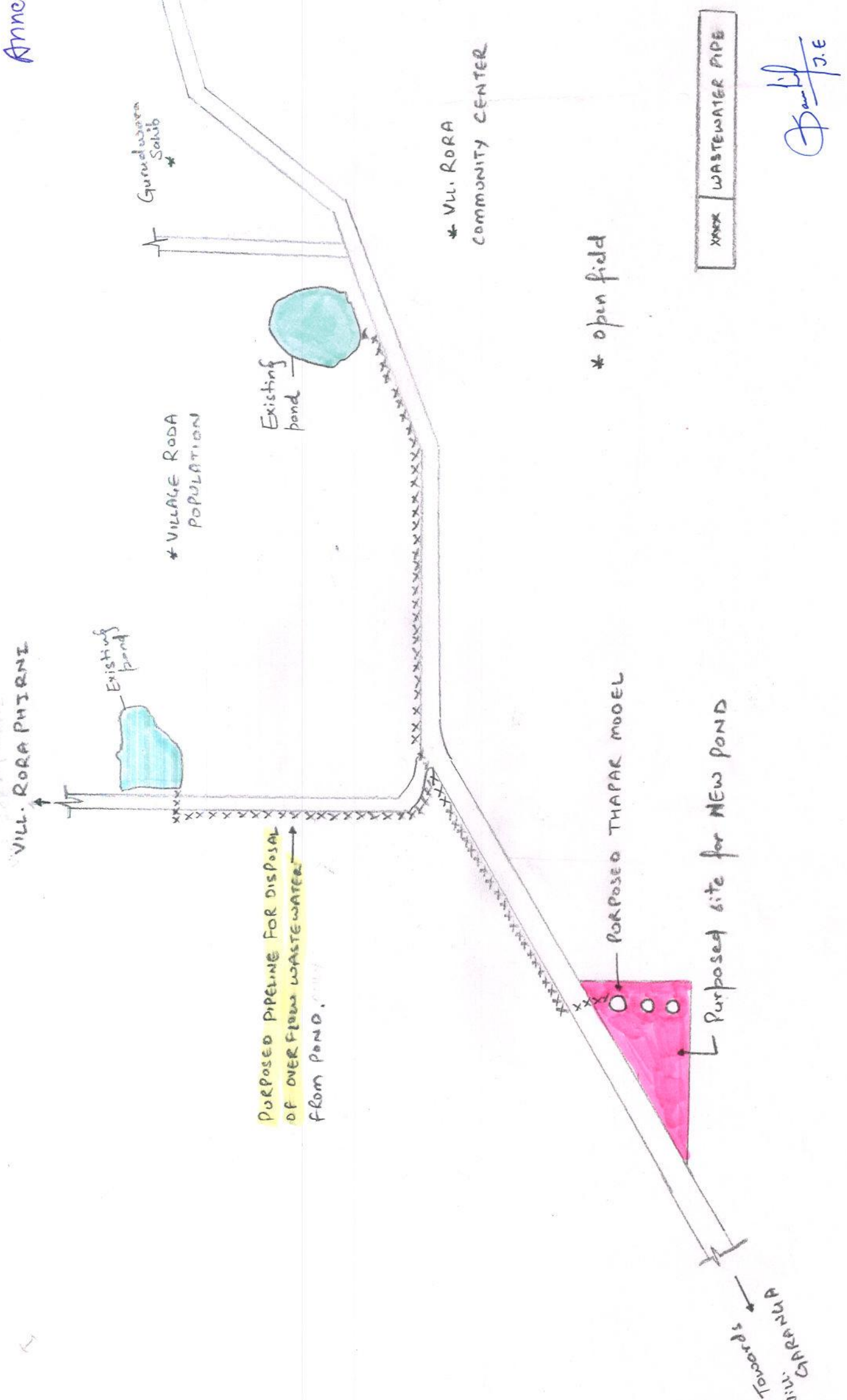
(Daljeet Kaur) PCS

Civil Judge (Jr. Division),
Kharar.

SITE PLAN FOR THE LAYING OF DISPOSAL OF OVERFLOW WASTEWATER PIPELINE FROM EXISTING POND AT VIL. RORA

Annexure - R/4/2

17



Rough Cost Estimate for Sullage Water Disposal at Village Rora Block Kharar Distt S.A.S. Nagar

S. No	Description	No	L	B	H/D	Quantity	Unit	Rate		Premium		Amount	
								Labour	Through	Labour	Through	Labour	Through
1 /													
29.4	Earthwork in excavation												
	pipeline	1	3000	3	3	27000.00	cft						
	Pond	1	100	100	8	80000.00	cft						
					Total	107000.00	Cft						
					or	3028.10	Cum	89	89	0%	0%	269501	269501
2	C conc (1:8:16)												
	MH	60	3.5	3	0.3	189.00	Cft						
					Total	189.00	Cft						
					or	5.35	cum	1326	3136	0%	0%	7092.38	16773.52
3	Providing, lowering in trenches to correct gradient and alignment, jointing with tyton rubber joint and cutting of reinforced cement concrete spigot and socketed pipes and specials with rubber ring ISI marekd as per IS code IS 458-2003 into trenches												
29.46	R.C.C. Pipe NP -2	1	3000			3000	Rft						
d	450mm i/d pipe				Total	3000	Rft						
		60	3.5			210	Rft						
	Ded MH				Total	2790	Rft						
					or	851	Rmt	380	1503	0%	0%	323232	1278466

[illegible]

ANNEXURE R-4/3

PROCEEDING BOOK OF GRAM PANCHAYAT

Name of Gram Panchayat : Roran, Block Kharar, Tehsil Kharar district Ajitgarh

Today on 01.06.2012, meeting of Gram Panchayat Rora held under the Presidentship of Smt. Amarjit Kaur Sarpanch Gram Panchayat at a vacant place of the village, in which the following proceedings have been done:-

Resolution No.1. Resolution presented that since the Phirni of village has been made Pucca, due to which the area of the village pond, in which the dirty water of the village is being discharged, has been reduced and due to high level of the Phirni, the water of the pond blocked and entered into the houses of the residents of village, in which regard the residents of the village have also got published news items in the news papers and residents of village have also apparoched the senior officers. In view of the above, on 12.05.2012, Block Development and Panchayat Officer Kharar has visited the village and directed the Panchayat at the spot that the alternative arrangements for the discharge of this dirty water be made and on 24.05.2012, Sub Divisional Magistrate, Kharar has also visited the village and Sub Divisional Magistrate has also verbally directed the Gram Panchayat that the alternative arrangements for the discharge of this dirty water be made. The residents of the village have suggested to Sub Divisional Magistrate that the this dirty water of the village can be discharged in the land situated near SYL Canal by laying down pipe line. The Sub

Divisional Magistrate has shown his consent with the said proposal of the village and residents of the village and directed the Gram Panchayat that this work be completed at the earliest. The Gram Panchayat has authorized Smt. Amarjit Kaur Sarpanch for execution of this work and the expenditure on this work will be made from the Panchayat funds. If the water is not discharged with pipe line, then the same will be done by lying down the pipe and with engine. Resolution accepted.

Sd/- Amarjit Kaur Sarpanch Gram Panchayat , Sd/-
Rupinder Kaur Panch, Sd/- Ravinder Kaur Panch

TRUE TRANSLATION

ADVOCATE

POWER OF ATTORNEY (VAKALATNAMA)

23

59

IN THE COURT OF National Green Tribunal, Principal Bench at New Delhi

Aminder Singh and others

Plaintiff/ Complainant

Appellant petitioner

VERSUS

State of Punjab and others

Defendant/ Accused

Respondent

Engaged for Claim/ charge.....

KNOW ALL to whom these presents shall come with I/We.. Gram Panchayat Rera through Sarpanch

appoint :-

DALJIT SINGH VIRK & ASHISH PAL KAUSHAL ADVOCATES

Office-cum-Resi:- Kothi No. 518, Phase-IX, Sector 63, SAS Nagar (Mohali)

Mobile : 98725-95499

hereinafter called the advocate to be the advocate for the above mentioned cases: to do all the following acts, deeds and things or any of them that is to say:

1. To act, appear and plead in the above mentioned case in this court or any other court in which the same may be tried or heard in the instance or in appeal of letter patents appeal or review revision or execution or in any other stage of its progress until its final decision.
2. To present pleading, appeals, Letters patent Appeals, Cross- objections or petitioners for execution, review revision withdrawal, compromise or other petition or affidavits or either documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stages.
3. To withdraw or compromise the said case or submit to arbitration any differences or dispute that shall arise touching or in any matter relating to the said case.
4. To receive moneys and grants receipts therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
5. To employ and other Legal Practitioner authorizing him to exercise the powers and authorities hereby confirmed on the Advocates whenever he may think fit to do so.

AND I/We hereby agreed to ratify all that the Advocate or his substitute shall do in these premises and in this connection.

AND I/We hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequences of his absence from the court when the said case is called up for hearing.

AND I/We hereby agree that in the event of the whole or any part of the fee agreed by me us to be paid to the Advocate remaining unpaid he shall be entitled withdraw from the prosecution of the said case until the same is paid. The said advocate shall entitled to all cost adjournment recoverable from the opposing party.

AND I/we hereby agree that the advocate will not be bound to appear for us if case is transferred to any other court or the court sits at any place other than its normal place of sitting and if any application or retention is to be filed in case, the Advocate will be entitled to as fresh fee as paid in the case.

In WITNESS WHEREOF I/We here onto sent my/ our hand to these present the contents of which have been explained to and understood by me/ us

This the 8th day of June 2026

Accepted

Signature or thumb impression

A.P. Kaushal & D.S. VIRK
P-996/2001
#32, Sector 6-A
Chandigarh
Mob 9855101679
Advocate
1754/1985

ਸਰਪੰਚ ਕੁਲਜੀਤ ਸਿੰਘ
ਗ੍ਰਾਮ ਪੰਚਾਇਤ, ਪਿੰਡ: ਰੇੜਾ
ਤਹਿ: ਖਰੜ, ਜਿਲ੍ਹਾ: ਮੋਹਾਲੀ

23A

Aadhaar no. issued: 23/06/2016



भारत सरकार
Government of India



Kuljeet Singh

Date of Birth/DOB: 08/08/1985

Male/ MALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/
ऑफलाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).

मेरा आधार, मेरी पहचान

61

Details as on: 14/05/2026

24



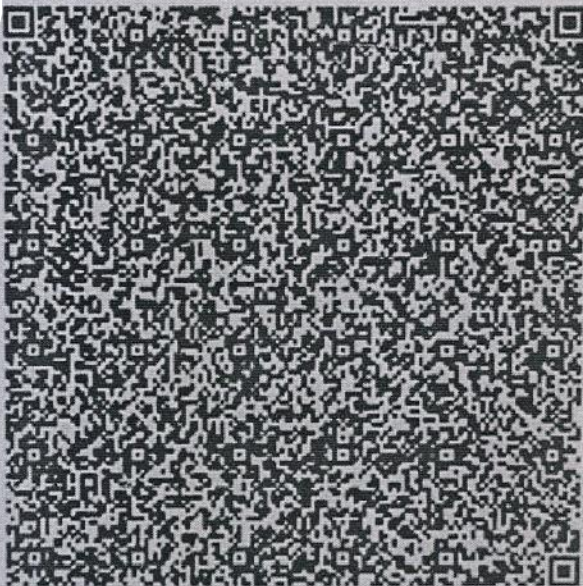
भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India



Address:

S/O: Sauram Singh, H no.24, Rora, PO: Bajheri,
DIST: SAS Nagar (Mohali),
Punjab - 140413



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[illegible]

ਬਾਹਵਾਈ ਜ ਕਾਤੀ ਗਈ

3

ਜੇ ਇਸ ਵਿਚੋਂ ਕੁਝੀਆਂ ਜਾਣੇ ਤਾਂ ਇਸ ਪਰੋਗਾਣੇ ਦੇ ਅਤੇ
ਪਿੰਡ ਵਾਲੀਆਂ ਦੇ ਸੁਭਾਅ ਨਾਮ ਅੱਧ ਤੀ ਅੱਧ ਜਾਣਿਕ
ਤੇ ਜਾਣਿਕਤੀ ਹਿੰਤੀ ਅਤੇ ਪਰੋਗਾਣੇ ਦੇ ਤਰਾਵਿਤਾ ਜਾਰੀ
ਸੀਤੀਆਂ ਨੂੰ ਜਾਣੀ ਤੇ ਜਾਣੀ ਇਸ ਤੋਂ ਹੋ ਕੇ ਪਰੋਗਾਣੇ
ਜਾਣੇ ਗਾਮ ਪਰੋਗਾਣੇ ਇਸ ਤੋਂ ਹੋ ਕੇ ਅਧੀਕਾਰ
ਜਾਣੇ ਜੀ ਪਰੀ ਅਧੀਕਾਰੀ ਹੋ ਹਿੰਤੀ ਅਤੇ ਪਰੋਗਾਣੇ
ਇਸ ਦੇ ਪਾਸ ਰਹੀ 5 ਨੂੰ ਇਸ ਤੋਂ ਹੋ ਕੇ ਪਰੋਗਾਣੇ
ਪਰੋਗਾਣੇ ਹੋ ਹਿੰਤੀ ਜਾਣੇ ਜੇਹਾ ਪਾਈ ਹੋਇਆ ਜਾਣੀ
ਗਈ ਨਾ ਤੀਤਾ ਤਾਂ ਇਸਦੇ ਹੋਖ ਦੇ ਹੋਇਆ ਪਾਈ ਇਸਦੇ ਜਾਣ
ਕੋਰੇ ਦੇ ਪਾਈਆਂ ਵਿਚੋਂ ਪਾ ਦੇ ਸਿਰਜੀ ਹੋਈ ਜਾਣੇ ਅਤੇ
ਪੁਰਾਣਾ 5।

ਅਤਾ ਨੰ: 2 ਅਤਾ ਪੰਚ 5 ਹਿੰਤੀ ਨੂੰ ਗਈ ਜਹਾਨ ਸਿੰਘ
ਤੇ ਅਤੇ ਜੁੱਠਾ ਸਿੰਘ ਦੇ ਅਤੇ ਤੋਰ ਪੱਰੀ ਬਣੀ ਤੇਈ 5 ਹਿੰਤੀ
ਗਈ ਸਿੰਘ ਅਤੇ ਪਰੋਗਾਣੇ ਨੇ ਜਾਣੀਆਂ ਤੇ ਹੋਈ ਬਣਾ ਹਿੰਤੀ
5 ਸਿੰਘ ਜਹਾਨ ਜਹਾਨ ਸਿੰਘ ਦੇ ਹਿੰਤੀ ਦੇ ਬਹਾਨਤੀ ਪਾਈ
ਹੋਰ ਜਾਣਾ 5 ਇਸ ਗਈ ਨਾ ਹੀ ਸਿੰਘ 24-5-20 12 ਹੋ
ਅਧੀਕਾਰੀ ਅੱਧ ਤੀ ਅੱਧ ਅਧੀਕਾਰੀ ਨੇ ਅਤੇ ਭੀ, ਤੀ, ਪੀ, ਹੋ ਪਾਈਆਂ
ਮੋਰਾ ਹੋਇਆ ਅਤੇ ਪਾਈ ਤੇ ਪਰੋਗਾਣੇ ਦੇ ਤਰਾਵਿਤਾ ਜਾਣੀ
ਨੂੰ ਇਸ ਗਈ ਦੇ ਜਹਾਨ ਸਿੰਘ ਦੇ ਅਤੇ ਜੁੱਠਾ ਸਿੰਘ
ਦੇ ਅਤੇ ਤੋਰ ਪੁੱਟੇ ਦੇ ਬਹਾਨਤੀ ਪਾਈ ਹੀ ਸਿਰਜੀ ਕਰਨ ਲਈ
ਜਹਾਨ ਸਿੰਘ ਦੇ ਹਿੰਤੀ ਦੇ ਬੇਬੇਬ ਮੁਤਾਬਿਕ ਗਈ ਹੋਇਆ
ਜੀਤਾ ਜਾਣੇ ਤਾਂ ਜਹਾਨ ਸਿੰਘ ਦੇ ਹਿੰਤੀ ਦੇ ਬਹਾਨਤੀ
ਪਾਈ ਅਧੀਕਾਰੀ ਨਾਮ ਨਿਰਲ ਜਾਣੇ ਗਈ ਹੋ ਪੁੱਟੇ ਜੀਤਾ
ਕਰਨ ਅਤੇ ਜਾਣੀਆਂ ਹੋ ਨਾ ਭੇਜੇਆ ਜਾਣੇ ਹੋਇਆ ਗਈ
ਪਾਈ 5 ਸਿਰਜੀ ਪਾਈਆਂ ਦੇ ਤਾਂ ਹੋਰ ਹੋਰ ਹੀ ਗਈ

ਸਰਪੰਚ ਅਤੇ ਹੋਰ ਹਾਜ਼ਰ ਪੰਚਾਂ ਦੇ ਹਸਤਾਖਰ

ਮਤੀ ਤਿਥਿ	ਹਾਜ਼ਰ ਪੰਚਾਂ ਦੇ ਨੰ ਹਾਜ਼ਰ ਪੰਚਾਂ ਦੇ ਨਾਮ	ਕੰਮ ਜੋ ਪੂਰਾ ਕੀਤਾ ਗਿਆ ਕਾਮ ਜੋ ਪੂਰਾ ਕਿਆ ਗਯਾ
15 ² / ₂₀₁₉	ਮੀਰਵਰਦੀਆਂ ਮੀਰਵਰਦੀਆਂ Kulwinder ka Belwinder ka Harpreet Singh	ਮੱਜ ਮਿਤੀ 15-2-2019 ਦੇ ਕਾਮ ਪਛੇਰੀਤ ਹੋਏ। ਦੀ ਮੀਟਿੰਗ ਨਾਮਕ ਸੀ ਅਤੇ ਬਰਿੰਦਰਜੋਤ ਦੇਹ ਦੀ ਪ੍ਰਸ਼ਾਸਨੀ ਜੋਡ ਪਛੇਰੀਤ ਘਰ ਵਿਖੇ ਹੋਈ ਜਿਸ ਵਿੱਚ ਜੋਡ ਅਖੀ ਸ਼ਾਹਦਾਈ ਵੀ ਹੋਈ। ਅਤੀਤ ਮਤਾ ਪੱਕਾ ਹੋਇਆ ਕਿ ਪਿਤਾ ਦੇ ਜੋਡ ਦੇ ਹੋਣੇ ਹਨ ਉਹ ਹੋਵੇ ਪਾਣੀ ਭਰ ਲਾਟ ਕਾਰਟ ਉਥਰਵੇਂ ਤੇ ਗਏ ਹਨ ਜਿਹੜਾ ਦਾ ਬਰਿ ਪਾਣੀ ਪਿਤਾ ਕੇਸ਼ਾ ਗਸ਼ੀਆ ਵਿੱਚੋਂ ਰੱਖਿਆ ਹੋਇਆ ਤੇ ਜਿਸ ਕਾਰਟ ਪਿਤਾ ਵਾਸੀਆਂ ਦੇ ਗਸ਼ੀਆ ਵਿੱਚੋਂ ਛੱਪਾਏ ਬਹੁਤ ਮੌਜਾ ਤੋਂ ਕਾਮ ਪਛੇਰੀਤ ਪਾਸ ਕਰਵੇ ਤੇ ਇਹ ਟੱਕੋਆ ਦਾ ਬਰਿ ਪਾਣੀ ਪਾਇਆ ਜਾਵੇ ਪਾ ਦੇ ਪਿਤਾ ਤੋਂ ਬਾਹਰ ਕੱਢਿਆ ਜਾਵੇ ਪਾਇਆ ਜਾਵੇ ਕੇ ਬਾਹਰੀ ਇਰਾਦੇ ਮੀਟਿੰਗ ਤੋਂ ਇਸ ਪਾਇਆ ਜਾਵੇ ਦਾ ਜਵਾਬਤਾਰੀ ਜਾਇਕ ਤੇ ਅੱਜੇਮੀਟ ਜਗਵਾਇਆ ਜਾਵੇ ਅਤੇ ਅੱਜੇਮੀਟ ਜਗਵਾਇਆ ਉਪਰੰਤ ਅਤੇ ਦੇ ਰਾਖੀ ਮਾਸਪੇਸ਼ਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਕਾਰਟ ਪਾਸ ਕਰਨ ਕਰਕੇ ਉਹੀ ਜਾਣੀ ਤੇ ਮਤਾ ਪੁਰਾਨ ਤੇ ਅਤੀਤ ਮਤਾ ਪੱਕਾ ਤੇ ਪਾਸ ਹੋਇਆ ਕਿ ਪਿਤਾ ਕੇਸ਼ਾ ਗਸ਼ੀਆ ਗਸ਼ਤ ਬਹੁਤ ਮਾਰੀ ਤੇ ਜਿਹੜਾ ਦੇ ਮੁਟੇਰੇ ਕੁਛਾਗਾ ਪੇਟਰ ਨਗਾ ਕੇ ਬਣਾਇਆ ਜਾਵੇ ਇਹਨਾ ਗਸ਼ੀਆ ਦਾ ਵੇਰਵਾ ਜੋਡ ਵਿਖੇ ਅਨੁਸਾਰ ਤੇ। 1. ਤੁਪਿੰਡੇ ਸਿੰਘ 50 ਗੁਰਮੁਖ ਸਿੰਘ ਦੇ ਘਰ ਤੋਂ ਜੋਡ ਪਿਤਾ ਦੇ ਪੱਕੀ ਫਿਰਕੀ ਤੋਂ ਕੇ ਬਾਹਰੀ 350' ਅਤੇ ਡੋਲਾਈ 10' ਤੇ। 2. ਇਸ਼ਵਰਤਾ ਸਿੰਘ 50 ਗੁਰਮੁਖ ਸਿੰਘ ਦੇ ਘਰ ਤੋਂ ਜੋਡ ਪਿਤਾ ਦੇ ਜਿਸ ਕੇ ਬਾਹਰੀ 100' ਅਤੇ ਡੋਲਾਈ 14' ਤੇ। ਉਪਰੰਤ ਗਸ਼ੀਆ ਦਾ ਜਵਾਬਤਾਰੀ ਜਾਇਕ ਤੇ ਅੱਜੇਮੀਟ ਜਗਵਾਇਆ ਜਾਵੇ ਅਤੇ ਅੱਜੇਮੀਟ ਜਗਵਾਇਆ ਉਪਰੰਤ
ਸਰਪੰਚ ਅਤੇ ਹੋਰ ਪੰਚਾਂ ਦੇ ਹਸਤਾਖਰ		ਸਰਪੰਚ ਆਰ ਅਨਧ ਪੰਚਾਂ ਦੇ ਹਸਤਾਖਰ

1	2	3
		28 ਅਕੀ ਸਿਤੀ 5-8-24 ਨੂੰ ਭਾ. ਪੰ. ਰੋਡਾ ਦੀ ਜੀਵਿਤ ਪ੍ਰਵਾਹ ਕੀ ਰਸਿਰ ਰੁਸਾਰੀ ਦੀ ਪ੍ਰਵਾਹੀ ਹੋ ਰੀਤੀ ਕਰੀ ਜਿ ਦਿਓ ਹੋ ਰਿਖੀ ਕਰਵਾਈ ਰੀਤੀ ਕਰੀ ਅਤਾ ਪੇਸ਼ 'ਉਲਿਆ' ਰਿ ਭਾ. ਪੰ. 'ਰੋਡਾ' ਦਿਓ ਲੁਖਾਹਤ ਪ੍ਰਾਪਤ ਹੋਈ ਜੀ ਰਿ ਕੁਰਦੀਪ ਸਿੰਘ ਪੁਤਰ ਗੁਰਦੀਤ ਸਿੰਘ ਦਿਓ ਪੰਛਾਇਤ ਘਰ ਦੇ ਜਾਗਰੇ ਕੋ ਪੰਛਾਇਤੀ ਲਾਗੂ ਖਲੀ ਖਰੀ ਤ ਦਿਓ ਮੈਧਵਿਰ ਟੌਰ ਅਤੇ ਵੀਵਾਰ ਰੋਡੇ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਰੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਤੇ ਇਸ ਮਕਦਮੀ ਪੰਛਾਇਤ ਸਕੇਤਰ ਦਿਓ ਸਿਤੀ 5-8-24 ਨੂੰ ਰੋਡਾ ਵੇਖਿਆ ਗਿਆ ਅਤੇ ਉਪਗੰਤ ਉਥਲਾਂ ਨੂੰ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਕਰਨ ਤੇ ਰੋਕਿਆ ਗਿਆ ਘੋੜੇ ਉਰਤ ਵਿਆਹਤੀਆਂ ਦਿਓ 'ਰੋਡਾ' ਦੇ ਧਾਵਸ਼ੁਰ ਦੀ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਰੀਤਾ ਜਾ ਰਿਹਾ ਹੈ ਪ੍ਰੰਤੂ ਇਸ ਲਾਗੂ ਦੀ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਛੱਡਦਿਓ ਅਤੇ ਲਕਾਈ ਪੁਰਾਣਾ ਹੋਵੇ ਦੀ ਖਰਕਾ ਤੇ ਇਸ ਕਰੀ ਪੁਰਿਸ ਵੇਖਾਕਰੇ ਦੀ ਜੰਗ ਰੀਤੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਦੀ ਰਾਪੀ ਕਾਸ਼ਕ ਵਿਰਾਜ ਤੇ ਪੰਛਾਇਤ ਅਣਮਾ ਖਰਕਾ ਦੀ ਦੇ ਕਾਰਣਤ ਉਪ ਜੰਡਕ ਨਜ਼ਾਇਜ਼ਤ ਖਰਕਾ ਜੀ ਨੂੰ ਜਾਗਰੇਰੀ ਜੰਗ ਕਾਰਵਾਈ ਰਿਤਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ, ਪ੍ਰਵਾਹ ਹੈ। ਅਤਾ ਨੰ: 2 ਅਤਾ ਪੇਸ਼ 'ਉਲਿਆ' ਰਿ ਦਿਤਿ ਰੋਡਾ ਦੇ ਡੇਪਕ ਦਾ ਕਰਕਾ ਘਰਤ ਘਰੇ ਹੈ ਅਤੇ ਇਹ ਡੇਪਕ

ਮਿਤੀ	ਰਾਜਰ ਪੰਚਾ ਦੇ ਨਾਂ	ਕੰਮ ਜੋ ਪੂਰਾ ਕੀਤਾ ਗਿਆ	29
1	2	3	
		ਪਿੰਡ ਦੀ ਜਾਬਾਦੀ ਦੇ ਮੰਦਰ ਤੇ ਇਸਦੇ ਡੋਪਡ, ਵਿੱਚ ਮਾਏ ਪਿੰਡ ਦੀ ਗੈਰ ਪਾਣੀ ਪੈਂਦਾ ਤੇ ਜਿਸ ਕਰਕੇ ਇਹ ਡੋਪਡ, ਡਿਵਰਡ ਤੇ ਹੋ ਜਾ ਕੇ ਇਹਨਾਂ ਦੀ ਗੈਰ ਪਾਣੀ ਪਿੰਡ ਦੀਆਂ ਕੁਸ਼ੀਆਂ ਵਿੱਚ ਮਾਏ ਪਿੰਡ ਦੀ ਪੌੜੀ ਇਕੱਠੀ ਤੇ ਜਾ ਰਿਹਾ ਤੇ ਜਿਸ ਕਰਕੇ ਪਿੰਡ ਵਾਸੀਆਂ ਨੂੰ ਮਾਏ ਬਾਹਰ ਪਿੰਡਾਂ ਵਾਸੀਆਂ ਨੂੰ ਬਹੁਤ ਗੁਜ਼ਰਿਸ਼ ਤੇ ਹੁੰਦੀ ਤੇ ਇਹਨਾਂ ਡੋਪਡ ਦੇ ਗੈਰ ਪਾਣੀ ਦੇ ਡਿਵਰਡ ਦੀ ਕੁਝੀ ਸਿਕਾਈ ਨਹੀਂ ਤੇ ਕੁਸ਼ੀ ਪੰਚਾਇਤ ਦੀ ਕੁਝ ਕੁਸ਼ੀਆਂ ਪਿੰਡ ਵਿੱਚ ਤੇ ਜੋ ਕੁਸ਼ੀਆਂ ਗੁਜ਼ਰਿਸ਼ ਨੂੰ ਗੁਜ਼ਰਿਸ਼ ਤੇ ਇਹਨਾਂ ਮਾਏ ਵਾਸੀਆਂ ਮਾਏ ਕੁਸ਼ੀਆਂ ਗੁਜ਼ਰਿਸ਼ ਤੇ ਪਿੰਡਾਂ ਵਿੱਚ ਤੇ ਪਿੰਡਾਂ ਵਿੱਚ ਦੇ ਪਾਣੀ ਪਾਣੀ ਪਾਣੀ ਤੇ ਇਹਨਾਂ ਵਿੱਚ ਮਾਏ ਡੋਪਡ ਦੀ ਪਾਣੀ ਕਰਕੇ ਪਿੰਡ ਦੇ ਗੈਰ ਪਾਣੀ ਦੀ ਡਿਵਰਡ ਕੁਸ਼ੀਆਂ ਮਾਏ ਤੇ ਜਿਸ ਵਾਸਤੇ ਪਾਣੀ ਪਾਣੀਆਂ ਤੇ ਇਹ ਪਾਣੀਆਂ ਕੁਸ਼ੀਆਂ ਦੇ ਮਾਏ ਕਰਕੇ ਕੁਸ਼ੀਆਂ ਵਿੱਚ ਪਾਣੀਆਂ ਜਾਣੀਆਂ ਤੇ ਇਹ ਕੁਸ਼ੀਆਂ ਦੀ ਕੁਸ਼ੀਆਂ ਮਾਏ ਕੁਸ਼ੀਆਂ ਦੇ ਕੁਸ਼ੀਆਂ ਮਾਏ ਤੇ ਇਹਨਾਂ ਪਾਣੀਆਂ ਪਾਣੀਆਂ ਕੁਸ਼ੀਆਂ ਦੀ ਕੁਸ਼ੀਆਂ ਮਾਏ ਤੇ ਕੁਸ਼ੀਆਂ ਦੀ ਕੁਸ਼ੀਆਂ ਤੇ ਪਾਣੀਆਂ ਪਾਣੀਆਂ ਦੀ ਕੁਸ਼ੀਆਂ ਕੁਸ਼ੀਆਂ ਤੇ ਕੁਸ਼ੀਆਂ ਵਿੱਚ ਕੁਸ਼ੀਆਂ ਕੁਸ਼ੀਆਂ ਤੇ ਪਾਣੀਆਂ ਕੁਸ਼ੀਆਂ ਕੁਸ਼ੀਆਂ ਤੇ ਕੁਸ਼ੀਆਂ ਕੁਸ਼ੀਆਂ ਤੇ ਕੁਸ਼ੀਆਂ ਕੁਸ਼ੀਆਂ ਕੁਸ਼ੀਆਂ	

94

ਕਾਰਵਾਈ ਪੰਚਾਇਤ

30

ਮਿਤੀ	ਹਾਜਰ ਪੰਚਾ ਦੇ ਨਾਂ	ਕੰਮ ਜੋ ਪੂਰਾ ਕੀਤਾ ਗਿਆ
1	2	3
		ਜਾਹਨੀ ਨੂੰ ਆਖੇ ਹੀ 1 ਜਾਂ ਕਾਰਵਾਈ ਕਰੀ ਭੇਜੀ ਜੀਲੀ ਤੋਂ, ਅਠਾ ਪ੍ਰਵਾਨ ਤੋਂ Ranjit Singh. ਪ੍ਰਬੰਧਕ ਗੁਰਮ ਪੰਚਾਇਤ ਹੋਸ਼ੀ ਬਲਾਕ: ਮਿਤੀ ਮਿਤੀ 11/12, ਨਵੰਬਰ Ranjit 11/12